

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †4682
ANSWERED ON 30.03.2017

PENALTIES FOR POLLUTING GANGA RIVER

†4682. SHRI NATUBHAI GOMANBHAI PATEL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Clean Ganga Campaign has been launched by the Government and if so, the details thereof;
- (b) the details of works being undertaken by the Government for the cleaning of river Ganga;
- (c) whether the Government has decided to impose fine or imprisonment on the offenders found guilty for dumping garbage in the river; and
- (d) if so, the details thereof and the number of people penalised so far in this regard?

ANSWER

THE MINISTER OF STATE (IC) FOR YOUTH AFFAIRS & SPORTS AND MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SHRI VIJAY GOEL)

(a) & (b) 'Namami Gange' cleanliness campaign covers short term; medium term and long term activities. Under short term action plan, certain interventions have been visualized under the heading of "Entry Level Activities" which covers development of ghats, crematoria and river surface cleaning activities. Under Medium term action plan, existing Sewage Treatment Plants (STPs) and Effluent Treatment Plants (ETPs) are upgraded and new STPs and ETPs are established with an aim to stop untreated sewage and industrial waste falling in the river. Besides, rural sanitation, has been taken up in the villages in the banks of river Ganga. The long term action plan involves restoration of wholesomeness of river Ganga, maintaining the ecological and geological integrity of the river.

(c)& (d) Legal action is taken against the offenders under the provisions of Environment Protection Act, 1986 and rules made thereunder.